



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA

वेबसाइट : [www.rbi.org.in/hindi](http://www.rbi.org.in/hindi)

Website : [www.rbi.org.in](http://www.rbi.org.in)

ई-मेल/email: [helpdoc@rbi.org.in](mailto:helpdoc@rbi.org.in)

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मुंबई-400001

Department of Communication, Central Office, S.B.S.Marg, Mumbai-400001

फोन/Phone: 022- 22660502

December 04, 2020

**Reserve Bank of India imposes monetary penalty on:**

- 1) The Berhampur Co-operative Urban Bank Ltd.
- 2) The Boral Union Co-operative Bank Ltd. and
- 3) The Khatra People's Co-operative Bank Ltd.

The Reserve Bank of India (RBI) has imposed monetary penalties on the following co-operative banks for contravention of/non-compliance with the directions issued by RBI on "Exposure Norms and Statutory/Other Restrictions-UCBs".

Sl.	Name of the Bank	Penalty Amount (₹ In lakh)	Order Date
1	The Berhampur Co-operative Urban Bank Ltd. (Odisha)	2.00	December 03, 2020
2	The Boral Union Co-operative Bank Ltd. (West Bengal)	2.00	December 03, 2020
3	Khatra People's Co-operative Bank Ltd. (West Bengal)	2.00	December 03, 2020

The penalties have been imposed in exercise of powers vested in RBI under the provisions of Section 47 A (1) (c) read with Section 46 (4) (i) and Section 56 of the Banking Regulation Act, 1949, taking into account the failure of the banks to adhere to the aforesaid directions issued by RBI.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the banks with their customers.

**Background**

The inspection of the banks conducted by RBI with reference to their financial position as on March 31, 2018 (The Berhampur Co-operative Urban Bank Ltd.) and March 31, 2019 (The Boral Union Co-operative Bank Ltd. and Khatra People's Co-operative Bank Ltd.) revealed, *inter alia*, contravention of/ non-compliance with the directions issued by Reserve Bank of India (RBI) on "Exposure Norms and Statutory/Other Restrictions-UCBs".

Based on the same, notices were issued to the banks advising them to show cause as to why penalty should not be imposed for contravention of / non-compliance with the directions. The banks' replies and additional submissions and, where personal hearing was availed of by the bank, the submissions made therein were considered, and RBI came to the conclusion that the aforesaid charges of contravention of / non-compliance with RBI directions were substantiated and warranted imposition of monetary penalty.

**Press Release: 2020-2021/725**

**(Yogesh Dayal)**  
Chief General Manager